

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-270-2020**

Dr. Aquaviv Fernandes ... Petitioner
Versus
State of Goa & Ors. ... Respondents

Mr. Nigel Da Costa Frias, Advocate for the Petitioner.
Mr. D. Pangam, Advocate General with Ms. Maria Correia, Additional
Government Advocate for Respondent Nos.1,2 and 3.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.**

Date:- 14th October, 2020

P.C.

Heard Mr. Nigel Da Costa Frias, learned counsel for the
Petitioner and Mr. D. Pangam, learned Advocate General appears
alongwith Ms. Maria Correia for Respondent Nos.1 to 3.

2. At the request of Mr. Costa Frias, learned counsel for the
Petitioner, leave is granted to implead four private hospitals in respect of
whom the impugned rates have been made applicable vide order dated
21.09.2020.

3. Such amendment to be carried out forthwith and amended
copies to be furnished to the learned counsel for the Respondents

including newly impleaded Respondents to whom we are issuing notices.

4. After carrying out amendment, issue notices to the newly impleaded Respondents, returnable on 21st October, 2020.

5. In addition to the usual mode of service, the private service is permitted.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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